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SLP(Crl.)... 6826 OF 2001
.UP 10 2; Fixed-pitch, smtst; -n -ml4 -PA4 -dFX-NORMAL -Fx -e -j; dumbp
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ITEM No.46 Court No. 4 SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Crl.) 6936/2001

(From the judgement and order dated 16.8.2001 in Crl.A. 441/85
of The HIGH COURT OF BOMBAY)

RANGNATH SHAMRAO DHAS & ORS. Petitioner (s)

VERSUS

STATE OF MAHARASHTRA Respondent (s)
(With appln. for bail and exemption from filing C/C of the
impugned judgment and office report)

Date : 03/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr. S. Muralidhar, Adv.
Mr. Y.S. Shinde, Adv.
Mr. S.K. Sharma, Adv.
Mr. Ajay Kumar Jain, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

T...T..L..I....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Issue notice.

In the meanwhile, we direct the petitioners shall be
released on bail on each of them executing a bond for
such an amount as trial court may fix with two solvent
sureties to the satisfaction of trial court.

.SP1

(Ganga Thakur)
P.S. to Registrar

(H.K. Bhatia)
Court Master